GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1190
ANSWERED ON SATURDAY, THE 19TH SEPTEMBER, 2020
BHADRAPADA 28, 1942 (SAKA)

USE OF ARTIFICIAL INTELLIGENCE
QUESTION

1190: SHRI GAUTAM GAMBHIR:

Will the Minister of CORPORATE AFFAIRS   कारपोरेट कार्य मंत्री
be pleased to state:

(a) Whether the Government is currently using or plans to use artificial intelligence to scrutinize the accounts of registered companies to facilitate identification of inactive or non compliant companies; and

(b) If so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR
FINANCE AND CORPORATE AFFAIRS   **(SHRI ANURAG SINGH THAKUR)**
वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री   **(श्रीअनुराग सिंह ठाकुर)**

(a)&(b): The Government in the Ministry of Corporate Affairs (MCA) administers the provisions of the Companies Act, 2013 and Limited Liability Partnership Act, 2008. Under the provisions of the Companies Act, all companies are required to hold Annual General Meeting (AGM) every year and file Financial Statement (FS) and Annual Return (AR) within the provided time limit and in the prescribed Forms after holding the AGM. In the MCA Version 1 and 2, through artificial intelligence, MCA has been displaying the master data of all companies in the website of the MCA which discloses filing position of the said documents including the date of holding AGM apart from other details of the company and also whether a company is active compliant company or not. Further, MCA21 Version 3 envisages various areas which shall utilise technical capabilities including data analytics and Artificial Intelligence and Machine Learning (AI/ML) for Corporate profiling, behaviour analysis and fraud analysis and alerts, to identify non-compliant corporate entities.

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